

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 214  
IB-596/ND/2020**

**IN THE MATTER OF:  
M/s. Rama Tent House**

**...PETITIONER**

**Vs.**

**M/s. Unisons Hotels Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

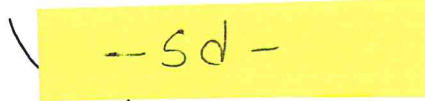
**Order delivered on 08.12.2020  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

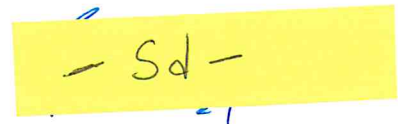
**For the Petitioner/Operational-creditor :  
For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor. Registry may serve notice to the Corporate-debtor by e-mail as well as speed-post within ten days. Matter is adjourned to 12.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**